

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

COURT No. I

Appeal No. C/853/2010

(Arising out of Order-in-Original No. 28/2010 dated 25.10.2010
passed by Commissioner of Customs (General), Mumbai)

Om Freight Forwarders Pvt. Ltd.

Appellant

Vs.

**Commissioner of Customs (General)
Mumbai**

Respondent

Appearance:

Shri Rohan Balani, Advocate

for appellant

Shri M.K. Mall, Asst. Commr (AR)

for respondent

CORAM:

Hon'ble Shri Ramesh Nair, Judicial Member

Hon'ble Mr. Raju, Technical Member

Date of Hearing / Decision : 27.04.2018

FINAL ORDER NO. A/86305/2018

Per: Ramesh Nair

Shri Rohan Balani, Learned Counsel appearing on behalf
of the appellant submits that this appeal was filed against the
order of suspension of CHA licence. After proceeding, the CHA
license was restored, therefore, the appellant wish to withdraw
the appeal.

2. Considering the submission made by the learned Counsel,
appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(Raju)
Member (Technical)

(Ramesh Nair)
Judicial Member

nsk